

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

17. IA(I.B.C)/1936(MB)2024
IN
C.P. (IB)/264(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **14.05.2024**

Name of the Party: PNB HOUSING FINANCE LIMITED
VS
NAKODA FRUIT PRODUCTS PRIVATE
LIMITED

Section 7, 12(2) of Insolvency and Bankruptcy Code, 2016

ORDER

1. Mr. Nausher Kohli a/w Mr. Gaurav Jalender, Ld. Counsel for the Applicant present through virtual mode.

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2. This is an Application filed u/s 12(2) by the Applicant seeking extension of 90 days to complete the CIRP period.

3. Ld. Counsel for the Applicant submits that on its 5th CoC meeting of the CoC has passed 100% voting to extend the CIRP period for seeking the insurance documents.

4. In view of aforesaid submission(s), this Bench grants 90 days extension w.e.f. 11.04.2024 in terms of prayer Clause-C.

5. With the above, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)